

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

This O.A. has not yet been registered due to the following defect:-

Impugned order (A-5) is not legible.

In
16/6/04.

Baner

Notice issued to all the reports by Regd. A.D. Posts.

On 28/6/04
S.O.

On 25/6/04

A.D.s not returned.

On 30/2/04

Registrar

2/8/04

Ld. Counsel for the applicant submits that he would like to file a memo in course of the stay seeking withdrawal of the present O.A. Let the matter be put up before the Bench on 3.8.04 in case a memo as aforesaid is filed by the applicant in course of the stay.

Registrar

Memo at F.A. seeking withdrawal of the O.A. Copy served.

On 2/8/04

Baner

Order dt. 03.08.04

Heard Mr. Mishra,
Ld. Counsel appearing for the Applicant who by submitting a memo dt. 02.08.04 prays for withdrawal of this O.A. on the ground that the authorities in the department having ^{stayed} stated the disciplinary proceedings initiated against the applicant, there remains nothing more to be adjudicated by this Tribunal and therefore the O.A. has become intractable. On consideration of this we disposed of this O.A. as having become intractable.
No costs.

Vice-Chairman's
Member (Judicial)